

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3933 of 2025/RG/LP

Dated: 31-12-25

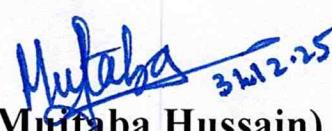
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Abha Khullar
D/O Sham S Khullar
R/O H.No.09, Near Ram Temple Gurha Bakshi Nagar, Tehsil & District
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1320-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1163-70 /RG/LP Dated: 31-12-25



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Abha Khullar, Advocate**
.....for information and necessary action.


 Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3934 of 2025/RG/LPDated: 31-12-2025

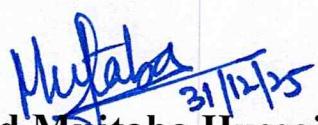
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Aftab Iqbal
S/O Iqbal Ahmed
R/O Seri, Tehsil & District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1321-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



31/12/25
(Syed Mujtaba Hussain)
Registrar Administration

No: 81171-78 RG/LP Dated: 31-12-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aftab Iqbal, Advocate**
.....for information and necessary action.



31/12/25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATIONNo: 3935 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Avinash Kumar**S/O Kali Dass****R/O Changi Kangrial, Dheri (Thichka), Tehsil Beripattan, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1322-2025 in the roll of Advocate maintained by this Registry.

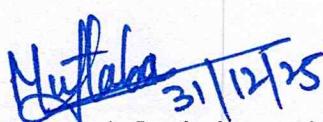
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1179-Q6 /RG/LP Dated: 31-12-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Kumar, Advocate**
.....for information and necessary action.


 Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3936 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Avinash

S/O Ashok Kumar

R/O Sajwal Indri P/O Jourian, Tehsil Pargwal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1323-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
(Syed Mujtaba Hussain)
Registrar Administration

No: Q1107-94 /RG/LP Dated: 31-12-2025 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash, Advocate**
.....for information and necessary action.

Mujtaba 31/12/25
Registrar Administration
(A)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3937 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Deepak Kumar**S/O Romesh Lal****R/O Shazadpur Kaneya, P/O Karloop, Tehsil Mark, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1324-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1195-Q1202 RG/LP Dated: 31-12-2025(A)**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Kumar, Advocate**
.....for information and necessary action.


 Registrar Administration
(A)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATIONNo: 3938 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Divianshi Feria**D/O Ashok Feria****R/O House No. 20, Ward No.9, Main Bazar, Feria Galli Arya Samaj Galli
Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1325-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
(Syed Mujtaba Hussain)
Registrar Administration

No: Q1203-10 /RG/LP Dated: 31-12-2025 **Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divianshi Feria, Advocate**
.....for information and necessary action.

Mujtaba 31/12/25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3939 of 2025/RG/LP

Dated: 31-12-25

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Diya Majotra
D/O Subash
R/O H.No.26, Ward No.11, Tehsil R.S Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1326-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1211-10 /RG/LP Dated: 31-12-25 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diya Majotra, Advocate**
..... for information and necessary action.

Mujtaba 31/12/25
 Registrar Administration
(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3940 of 2025/RG/LP

Dated: 31-12-2025

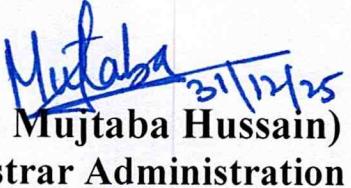
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Ghulam Murtaza
S/O Mohd Shafi
R/O Ward No. 5, Kalai, Tehsil Haveli, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1327-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

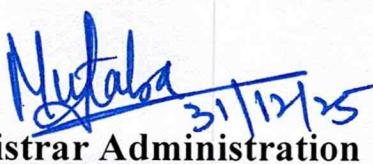
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1219-26 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Murtaza, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3941 of 2025/RG/LP

Dated: 31 - 12 - 2025

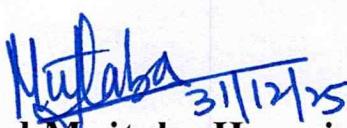
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Hamza Bukhari
S/O Nazar Mohi Ud Din
R/O Pamrote W.No.1, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1328-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

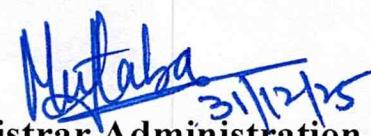
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1227-34 RG/LP Dated: 31 - 12 - 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hamza Bukhari, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3942 of 2025/RG/LP

Dated: 31-12-2025

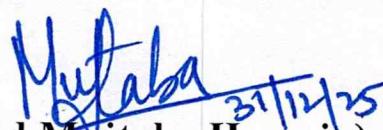
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Izhaar Hussain
S/O Nisar Hussain
R/O Nadian Rakiban, Tehsil Darhal, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1329-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1235-42 /RG/LP Dated: 31-12-2025

(L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Izhaar Hussain**, Advocate
.....for information and necessary action.


 (L)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

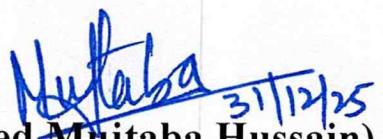
NOTIFICATIONNo: 3943 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

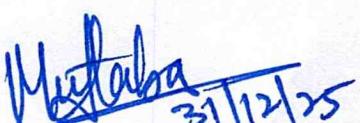
Ms. Iqra Lateef**D/O Mohammad Lateef****R/O Gorsi Mohallah, Burihalan Haripora, Tehsil & District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1330-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1243-5 of 2025/RG/LP Dated: 31-12-25**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Lateef, Advocate**
..... for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATIONNo: 3944 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Jasvinder Singh
S/O Uttam Singh
R/O H.No. 329, Below Gumat, Behind Rani Temple Vinaik Bazar, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1331-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
(Syed Mujtaba Hussain)
Registrar Administration

No: 81263-70 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasvinder Singh, Advocate**
..... for information and necessary action.

Mujtaba 31/12/25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3945 of 2025/RG/LPDated: 31-12-2025

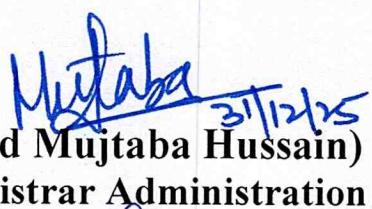
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Kaneez Fatima Chowdhary
D/O Mohd Sadiq Chowdhary
R/O Katarmal, Block Panjgrain, Tehsil Manjakote, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1332-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1271-70 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaneez Fatima Chowdhary**, Advocate
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3946 of 2025/RG/LPDated: 31-12-2025

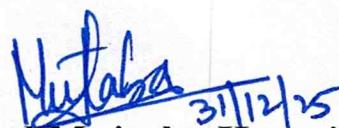
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Khursheed Ahmed Naik
S/O Mohd Sadiq Naik
R/O Sarachi, Tehsil Khari, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1333-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1279-86 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khursheed Ahmed Naik, Advocate**
.....for information and necessary action.



31/12/25
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATIONNo: 3947 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Lokesh Kumar
S/O Beer Singh
R/O Malhota, Tehsil Bhella, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1334-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

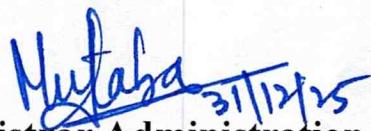
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: Q1207-94 of 2025/RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lokesh Kumar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3948 of 2025/RG/LP

Dated: 31-12-2025

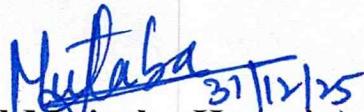
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Maneer Ahmed
S/O Abdul Rashid
R/O Sildhar Budhan, Tehsil Mahore, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1335-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1295-30 of 2025/RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maneer Ahmed, Advocate**
..... for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3949 of 2025/RG/LP

Dated: 31-12-2025

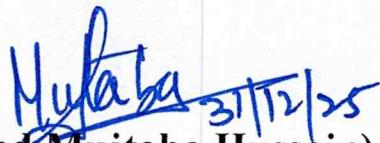
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Monika Rani
D/O Rakesh Kumar Verma
R/O Near Shakti Mandir Bani, Tehsil Bani, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1336-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1303-10 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Rani, Advocate**
..... for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3950 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mir Mohsin Abbas

S/O Nasir Ali Mir

R/O Mir Mohalla Balhama, Tehsil Pantha-Chowk, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1337-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1311-18 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Mohsin Abbas, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3951 of 2025/RG/LPDated: 31-12-2025

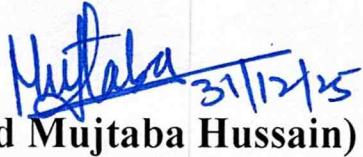
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Nikhil Sharma**S/O Naresh Chander Sharma****R/O W.No.08 near Shiv Mandir Hiranagar, Tehsil Hiranagar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1338-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1319-26 /RG/LP Dated: 31-12-2025

(1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Sharma**, Advocate
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3952 of 2025/RG/LPDated: 31-12-2025

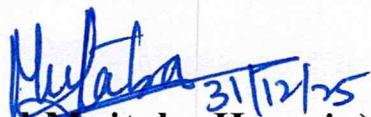
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Preeti Sharma
 D/O Rakesh Kumar
 R/O Pandrar, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1339-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1327-34 /RG/LP Dated: 31-12-2025 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preeti Sharma, Advocate**
.....for information and necessary action.


 (A)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3953 of 2025/RG/LPDated: 31-12-2025

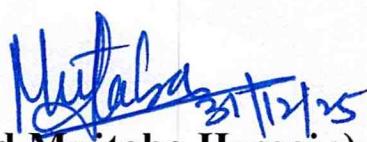
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Rajkenwal Singh
 S/O Yashpal Singh
 R/O Main Bazar Ward No.5, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1340-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1335-42 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajkenwal Singh, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3954 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Reyaz Ahmed
S/O Shoket Ali
R/O Karmara, Tehsil Haveli, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1341-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

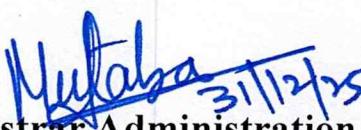

 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1343-50 /RG/LP Dated: 31-12-2025

(1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Reyaz Ahmed, Advocate**
.....for information and necessary action.


 Registrar Administration

(1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3955 of 2025/RG/LPDated: 31-12-2025

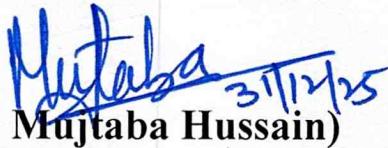
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Ritish Gupta
S/O Rakesh Gupta
R/O H.No.332, W.No.4, Near SBI Bank Chatha Satwari, Tehsil Jammu South, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1342-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1351-58 /RG/LP Dated: 31-12-2025 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ritish Gupta, Advocate**
.....for information and necessary action.


 (A)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3956 of 2025/RG/LP

Dated: _____

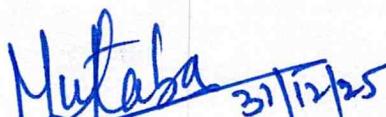
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Sadaf Chowdhary
D/O Shokat Ali
R/O H.No.524, Talab Khatikan, Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1343-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1359-6C /RG/LP Dated: _____

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Chowdhary, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3957 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Sahil Ahmed
S/O Shamus Din
R/O Dharamkote, Tehsil Billawar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1344-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1367-74 /RG/LP Dated: 31-12-2025

(1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Ahmed, Advocate**
.....for information and necessary action.


 Registrar Administration

(1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3958 of 2025/RG/LP

Dated: 31-12-2025

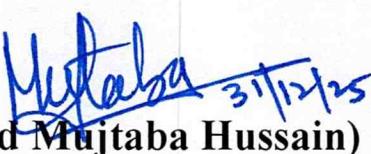
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Shriya Sharma
D/O Ram Kailash Sharma
R/O Himbra, P/O Gandala, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1345-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

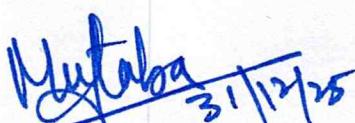
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1375-Q2 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shriya Sharma, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3959 of 2025/RG/LP

Dated: 31-12-2025

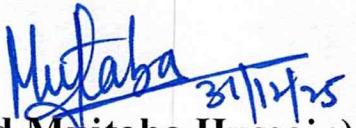
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Sneha Kundal
D/O Dev Raj
R/O W.No .01, Railway Road, Jakhani, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1346-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q13Q3-90 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sneha Kundal, Advocate**
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3960 of 2025/RG/LPDated: 31-12-2025

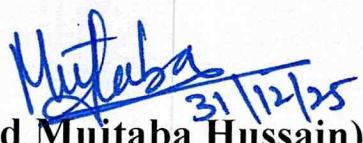
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Sumit Dubey**S/O Ram Paul****R/O Nandak (Purmandal) P.O Purmandal, Tehsil Bari Brahmana, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1347-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration

No: Q1391-98 of 2025/RG/LP Dated: 31-12-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumit Dubey, Advocate**
.....for information and necessary action.



(Syed Mujtaba Hussain)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3961 of 2025/RG/LPDated: 31-12-2025

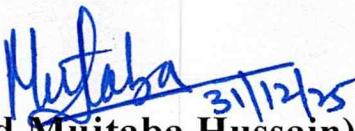
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Shah Jahan Khan
S/O Shah Nawaz Khan
R/O Flat No.05, Block No.02, Packet No.02, Sector No.02, Channi Himmat,
Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1348-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1399-406 /RG/LP Dated: 31-12-2025 (Q)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Jahan Khan, Advocate**
.....for information and necessary action.


 (Q)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3962 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Tehreen Choudhary
D/O Ghulam Hussain
R/O Dhammi Behra, Tehsil Nagrota, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1349-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1407-14 /RG/LP Dated: 31-12-2025 - Q

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehreen Choudhary, Advocate**
.....for information and necessary action


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3963 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Toiba Andleeb
D/O Mumtaz Ahmed
R/O Ward No.7, Samote, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1350-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: Q1415-12 /RG/LP Dated: 31-12- 2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toiba Andleeb, Advocate**
.....for information and necessary action.


Registrar Administration (1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3964 of 2025/RG/LP

Dated: 31-12-2025

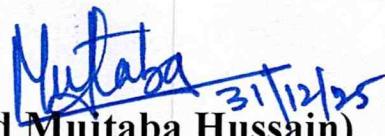
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Usman Salaria
S/O Mohd Iqbal
R/O H.No.68, Muslim Mohalla, Tehsil & District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1351-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1423-30 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Salaria, Advocate**
..... for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3965 of 2025/RG/LP

Dated: 31-12-2025

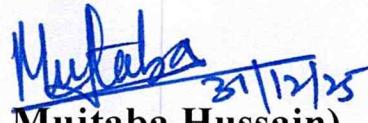
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Uttam Chand
S/O Thoru Ram
R/O Village Gudwal, Tehsil Vijaypur, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1352-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1431-30 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Uttam Chand, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3966 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Vanshika Balgotra

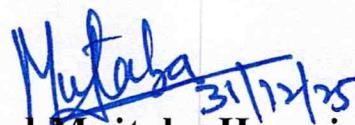
D/O Surinder Kumar

R/O H.No.13, Ward No .6, Tehsil Bari Brahmana, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1353-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1439-46 /RG/LP Dated: 31-12-2025

(L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Balgotra, Advocate**
.....for information and necessary action.


 Registrar Administration

(L)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3967 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Vanshika Sharma**D/O Anil Kumar Padha****R/O Ward No.17, Durga Nagar Near Fish Farms, Tehsil & District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1354-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration

No: Q1447-54 /RG/LP Dated: 31-12-2025 (R)**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Sharma, Advocate**
.....for information and necessary action.



Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3968 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Vikramaditya Singh
S/O Jagmohan Singh
R/O Village Sunail, Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1355-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration

No: Q1455-62 /RG/LP Dated: 31-12-2025 (Q)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikramaditya Singh, Advocate**
.....for information and necessary action.



Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3969 of 2025/RG/LP

Dated: 31-12-2025

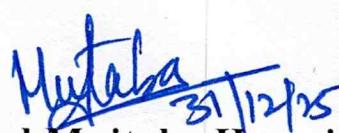
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Zeeshan Arshad
S/O Arshad Mahmood
R/O Salwah, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1356-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1463-70 /RG/LP Dated: 31-12-2025

(1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zeeshan Arshad, Advocate**
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3970 of 2025/RG/LPDated: 31-12-2025

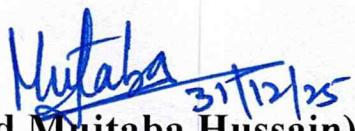
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Amjid Ashraf Malla**S/o Mohammad Ashraf Malla****R/o Hadi Mohalla Shilvat Tehsil Sumbal, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1357-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1471-78 /RG/LP Dated: 31-12-2025 (Q)**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjid Ashraf Malla, Advocate**
.....for information and necessary action.


 (Q)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3971 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Abrar Lateef Salroo
 S/o Lateef Ahmad Salroo
 R/o Shafeeq Medical Store, Sub District Hospital, Tehsil Bijbehara,
 District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1358-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1479-Q6 /RG/LP Dated: 31-12-2025

(L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Lateef Salroo, Advocate**
..... for information and necessary action.

Mujtaba 31/12/25
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3972 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Aiesha Rafiq

D/o Mohd Rafiq Mir

R/o Irm Lane Budshah Nagar Natipora, Tehsil Channapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1359-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
(Syed Mujtaba Hussain)
Registrar Administration

No: Q1407-94 /RG/LP Dated: 31-12-2025 - *R*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aiesha Rafiq, Advocate
.....for information and necessary action.

Mujtaba 31/12/25
Registrar Administration
R

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3973 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Bazifa Gull
D/o Gh Mohd Wani
R/o Larkipora, Tehsil Awantipora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1360-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1495-502 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazifa Gull, Advocate**
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3973-A of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Dilafroza

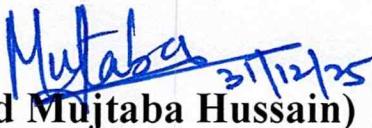
D/o Akhtar Hussain

R/o Rawalpora Alamdar Colony Lane-H, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1361-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

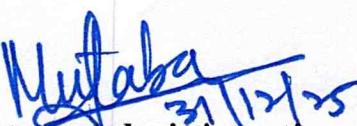
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q 1495-502-A /RG/LP Dated: 31-12-2025 (Q)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dilafroza, Advocate**
.....for information and necessary action.


 (Q)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3974 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Danish Sofi
S/o Abdul Ahad Sofi
R/o Chatapora Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1362-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

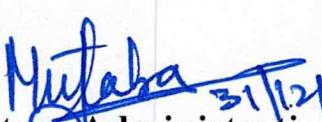
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 81503-10 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Sofi, Advocate**
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3975 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Faizan Fayaz Wagay
S/o Fayaz Ahmad Wagay
R/o K. P. Chowk, Khanabal, Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1363-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1511-18 RG/LP Dated: 31-12-2025 (L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Fayaz Wagay, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3976 of 2025/RG/LPDated: 31-12-2025

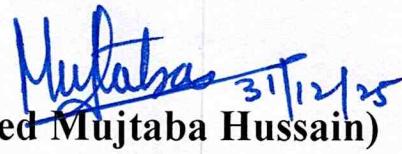
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Faisal Mushtaq
S/o Mushtaq Ahmad Shah
R/o Khawajabagh, Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1364-2025 in the roll of Advocate maintained by this Registry.

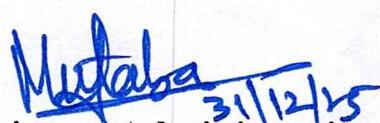
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: 1919-26 /RG/LP Dated: 31-12-2025 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Mushtaq**, Advocate
.....for information and necessary action.


 (A)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3977 of 2025/RG/LPDated: 31-12-2025

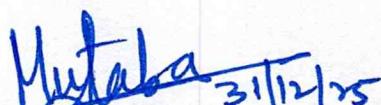
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Faika Quyoom
D/o Ab Quyoom Wani
R/o New Colony Khrew, Tehsil Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1365-2025 in the roll of Advocate maintained by this Registry.

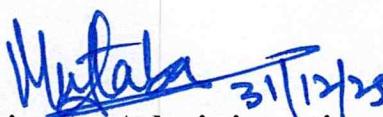
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: 91527-34 /RG/LP Dated: 31-12-2025 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faika Quyoom, Advocate**
.....for information and necessary action.


 (A)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3978 of 2025/RG/LPDated: 31-12-2025

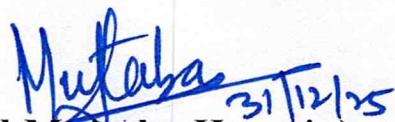
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Faheem Gulzar Wani
S/o Gulzar Ahmad Wani
R/o Bongam, Hirpora, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1366-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1535-42 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faheem Gulzar Wani**, Advocate
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3979 of 2025/RG/LPDated: 31-12-2025

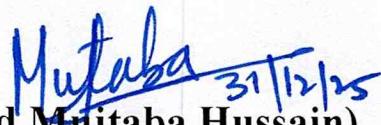
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Humaira Nabi**D/o Gh Nabi Sheikh****R/o Budran Madina Bagh Tehsil Magam, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1367-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration
No: Q1543-50 /RG/LP Dated: 31-12-2025

(1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Nabi, Advocate**
.....for information and necessary action.



Registrar Administration

(1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3980 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Huma Iqbal
D/o Iqbal Ahmad Khan
R/o Halmatpora Tehsil & District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1368-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

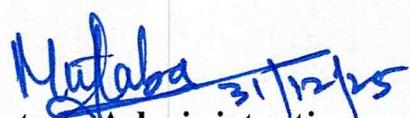
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 81562-69 of 2025/RG/LP Dated: 31-12-2025 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Huma Iqbal, Advocate**
.....for information and necessary action.


 (A)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3981 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Imran Quadir
S/o Gh Quadir Wani
R/o Check Panch Pora, Tehsil Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1369-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1570-77 /RG/LP Dated: 31-12-2025 - (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Quadir, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3982 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Inayat Ullah Mir
S/o Bashir Ahmad Mir
R/o New Colony Wasoora Tehsil Shahoora Litter, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1370-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

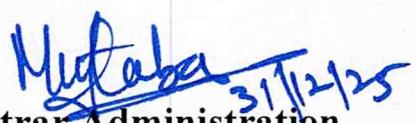
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1570-85 /RG/LP Dated: 31-12-2025 (L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inayat Ullah Mir, Advocate**
.....for information and necessary action.


 (L)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3983 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Imran Fayaz Sherwani
 S/o Fayaz Ahmad Sherwani
 R/o Noor Mohalla Khawaja Bagh near Shalimar Petrol Pump, Tehsil &
 District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1371-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1506-93 /RG/LP Dated: 31-12-2025 (2)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Fayaz Sherwani, Advocate**
.....for information and necessary action.

Mujtaba 31/12/25
 Registrar Administration
 (2)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3904 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Irfan Ahmad Magray
S/o Gh Mohd Magray
R/o Hillow Gund Murried, Imamsahib District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1372-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 91594-601 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Magray, Advocate**
.....for information and necessary action.

Mujtaba 31/12/25
 Registrar Administration

(1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3985 of 2025/RG/LPDated: 31-12-2025

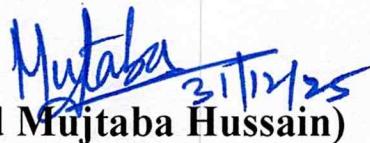
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Ishrat Qayoom
D/o Abdul Qayoom Mangral
R/o Rawathpora Delina, District Baramualla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1373-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: Q1602-09 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Qayoom, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3986 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Kushboo Jan
D/o Mohammad Shafi Lone
R/o Sangram Devsar Chowgam Kulgam, Tehsil Qazigund, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1374-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1610-17 /RG/LP Dated: 31-12- 2025 (l)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kushboo Jan, Advocate**
.....for information and necessary action

Mujtaba
 (l)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3987 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Kounsera Afzal
D/o Mohd Afzal Dar
R/o Arampora Tehsil Singhpora, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1375-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: 31618-25 of 2025/RG/LP Dated: 31-12-2025

(P)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kounsera Afzal, Advocate**
.....for information and necessary action.


 Registrar Administration

(P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3988 of 2025/RG/LP

Dated: 31-12-2025

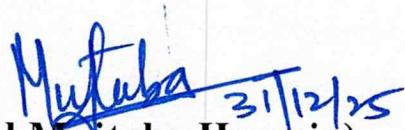
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Mariya Hassan
D/o Ghulam Hassan Beigh
R/o Khawaja Gilgit Batpora, Tehsil Sopore, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1376-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1626-33 /RG/LP Dated: 31-12-2025 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mariya Hassan, Advocate**
.....for information and necessary action.


 (R)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3989 of 2025/RG/LP

Dated: 31-12-2025 —

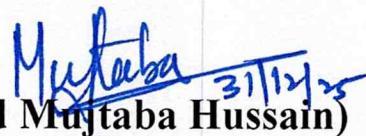
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Manzoor Ahmad Shah
S/o Bashir Ahmad Shah
R/o Shah Mohalla Tehsil Trehgam, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1377-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1634-41 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Shah, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3990 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Madiha Niyaz Hakak
D/o Niyaz Ahmad Hakak
R/o Gousia Mohalla Umer Colony A, Lal Bazar, Tehsil Khas, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1378-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutaba 31/12/25
 (Syed Mutaba Hussain)
 Registrar Administration

No: Q1642-49 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiha Niyaz Hakak, Advocate**
.....for information and necessary action.

Mutaba 31/12/25
 Registrar Administration
 (1)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3991 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Mir Abdul Waqas
S/o Mir Mohammad Sayaf
R/o Kachdoora Tehsil & District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1379-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 31/12/25
 (Syed Muftaba Hussain)
 Registrar Administration

No: Q1650-S of 2025/RG/LP Dated: 31-12-2025 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Abdul Waqas, Advocate**
.....for information and necessary action.

Muftaba 31/12/25
 Registrar Administration *(R)*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3992 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mohammed Zaid Wani
S/o Tariq Jameel Wani
R/o Dragmulla Tehsil Dragmulla, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1380-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

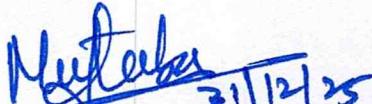
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1650-65/R /RG/LP Dated: 31-12-2025 (Q)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Zaid Wani, Advocate**
.....for information and necessary action.


 (Q)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATIONNo: 3992-A of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Masuma Jan**D/o Mohammad Yaseen Khan****R/o Khan Mohalla Vizer Tehsil Wagoora, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1381-2025 in the roll of Advocate maintained by this Registry.

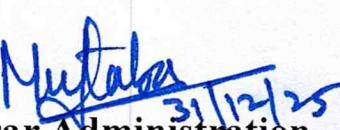
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q/658-65A of 2025/RG/LP Dated: 31-12-2025 **Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masuma Jan, Advocate**
.....for information and necessary action.


 Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3993 of 2025/RG/LPDated: 31-12-2025

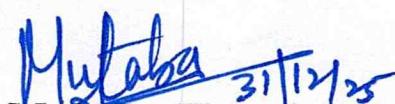
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mohmad Aasif Khan**S/o Mohd Amin Khan****R/o Uttersoo Khanpora Tehsil Shangus, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1382-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration

No: Q1666-73/RG/LP Dated: 31-12-2025 (Q)**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Aasif Khan, Advocate**
..... for information and necessary action.



(Syed Mujtaba Hussain)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3994 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mir Asif Mushtaq
S/o Mushtaq Ahmad Mir
R/o Ward No 6 Bandipora, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1383-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutala 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 81674-81 /RG/LP Dated: 31-12-2025 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Asif Mushtaq, Advocate**
.....for information and necessary action.

Mutala 31/12/25
 Registrar Administration
(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

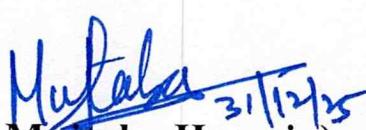
PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3995 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mohd Yaseen Rather**S/o Mohammad Shafi Rather****R/o Methen Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1384-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
No: Q1602-09 /RG/LP Dated: 31-12-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Yaseen Rather, Advocate**
.....for information and necessary action.



Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3996 of 2025/RG/LPDated: 31-12-2025

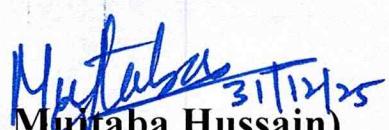
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mudasir Ahmad Lone**S/o Gh Ahmad Lone****R/o Lone Mohalla Near Govt. Boys Hr.Secondary School Khrew, Tehsil Pampore District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1385-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Miftaba Hussain)
Registrar Administration

No: 01690-97 /RG/LP Dated: 31-12-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Lone, Advocate**
.....for information and necessary action.



(Syed Miftaba Hussain)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3997 of 2025/RG/LP

Dated: 31-12-2025

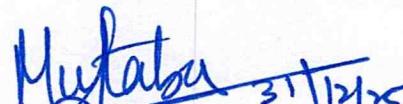
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Mohammad Mustaqeem Hussain Thakur
 S/o Showkat Hussain Thakur
 R/o Shah-e-hamdan Mohalla Bemina Housing Colony, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1386-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1698-705 /RG/LP Dated: 31-12-2025

(R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Mustaqeem Hussain Thakur, Advocate**
.....for information and necessary action.


 (R)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3998 of 2025/RG/LPDated: 31-12-2025

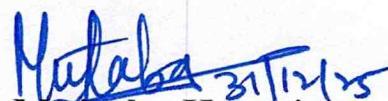
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Malik Uzma
 D/o Ghulam Nabi Malik
 R/o Aarabal Dooru, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1387-2025 in the roll of Advocate maintained by this Registry.

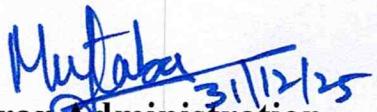
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1706-13 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Malik Uzma, Advocate
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

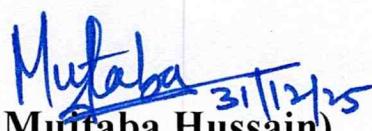
PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 3999 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Naseema Akhter**D/o Nazir Ahmad Dar****R/o Peth Mohalla Arampora, Tehsil Singpora, District Baramulla**

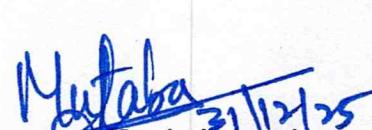
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1388-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
No: Q1714-21 /RG/LP Dated: 31/12/25**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naseema Akhter, Advocate**
.....for information and necessary action.



Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4000 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Nusrat Shafi Wani

D/o Mohd Shafi Wani

R/o Latter Masjid Safa Kadal, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1389-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration

No: Q1722-29 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nusrat Shafi Wani, Advocate
.....for information and necessary action.



Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4001 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Noor Ul Ann
D/o Farooq Ahmad Naik
R/o Dangam, Tehsil & District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1390-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1003-10 /RG/LP Dated: 31-12-2025

(R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Noor Ul Ann, Advocate**
.....for information and necessary action.

Muftaba 31/12/25
 Registrar Administration

(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4002 of 2025/RG/LPDated: 31-12-2025

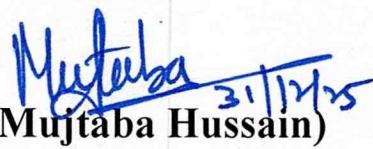
It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Nadia Rashid
 D/o Abdul Rashid Gojri
 R/o Hafizbagh Ellahibagh Lane no. 3 Green Colony Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1391-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1QII-10 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nadia Rashid, Advocate
.....for information and necessary action.


 Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4003 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Nusrat Mushtaq
 D/o Mushtaq Ahmad Hajam
 R/o Charar-i-Sharief, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1392-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1819-26 /RG/LP Dated: 31-12-2025 *(L)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nusrat Mushtaq, Advocate
.....for information and necessary action.

Mujtaba 31/12/25
 Registrar Administration *(L)*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4004 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Parisa Yaqoob**D/o Mohammad Yaqoob Dar****R/o Budshah Nagar Natipora Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1393-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1Q27-34 /RG/LP Dated: 31-12-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parisa Yaqoob, Advocate**
.....for information and necessary action.


 Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4005 of 2025/RG/LPDated: 31-12-2025

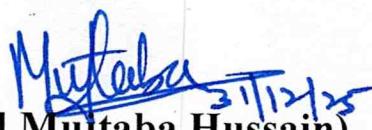
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Peerzada Ramees Majeed
S/o Peerzada Abdul Majeed
R/o Kralweth Tehsil Kunzer, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1394-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1035-42 /RG/LP Dated: 31-12-2025

(R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peerzada Ramees Majeed**, Advocate
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4006 of 2025/RG/LPDated: 31-12-2025

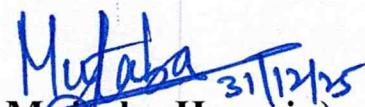
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Ovais Mushtaq**S/o Mushtaq Ahmad Khan****R/o Hergam Near Jamia Masjid Shareef, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1395-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration
No: Q1Q43-S0 /RG/LP Dated: 31-12-2025 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ovais Mushtaq, Advocate**
.....for information and necessary action.



Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4007 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Rohool Nissar Banka
 S/o Nissar Ahmad Banka
 R/o Mala Buchan Tehsil Pattan, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1396-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

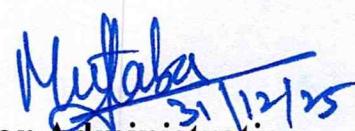
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1079-Q6 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohool Nissar Banka, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4008 of 2025/RG/LP

Dated: 31-12-2025

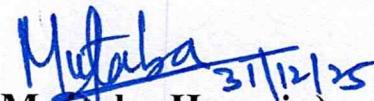
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Shugufta Khursheed
D/o Khursheed Ahmad Ganaie
R/o Sozeith Gorapora Tehsil Narbal, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1397-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 01007-94 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shugufta Khursheed, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4009 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Shahzade Safeena Ifrah
D/o Syed Mushtaq Ahmad Bukhari
R/o Main Chowk Bagati Kanipora, Nowgam Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1398-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
(Syed Mujtaba Hussain)
 Registrar Administration

No: 181095-902 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahzade Safeena Ifrah, Advocate**
.....for information and necessary action.

Mujtaba 31/12/25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4010 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Syed Tawqeer Tariq Geelani

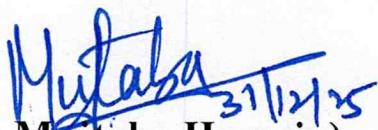
S/o Syed Tariq Ahmad Geelani

R/o Peerbagh Hyderpora Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1399-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: 81903-10 /RG/LP Dated: 31-12-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Syed Tawqeer Tariq Geelani, Advocate
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4011 of 2025/RG/LPDated: 31-12-2025

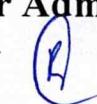
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Shahbaz Hassan Samoon
S/o Jaffar Hassan Samoon
R/o Badwan Wanpora Tehsil Gurez, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1400-2025 in the roll of Advocate maintained by this Registry.

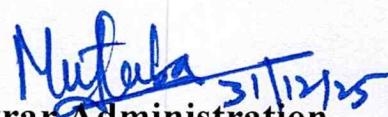
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1911-18 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahbaz Hassan Samoon, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4012 of 2025/RG/LP

Dated: 31-12-2025

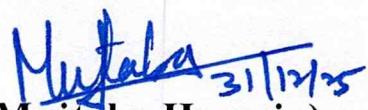
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Shahid Bashir
S/O Bashir Ahmad Para
R/O Homehuna Nagbal Tehsil Chitragam, District Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1401-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1919-26 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Bashir, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4013 of 2025/RG/LPDated: 31-12-2025

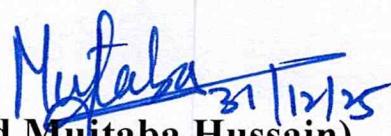
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Saqib Manzoor**S/o Manzoor Ahmad Wani****R/o Chersoo Tehsil Awantipora District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1402-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration

No: Q1927-34 /RG/LP Dated: 31-12-2025 **Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Manzoor, Advocate**
.....for information and necessary action.



(Syed Mujtaba Hussain)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4014 of 2025/RG/LP

Dated: 31-12-2025

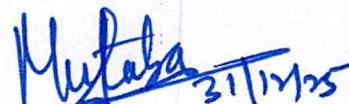
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Shahnawaz
S/O Fazal Ahmad
R/O Hari, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1403-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

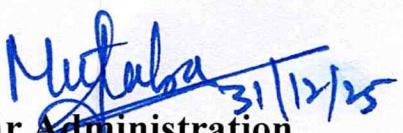
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1935-42 /RG/LP Dated: 31-12-2025 (1)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz, Advocate**
.....for information and necessary action.


 (1)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4015 of 2025/RG/LPDated: 31-12-2025

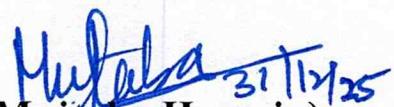
It is hereby notified that vide High Court Order Dated 31.12.2025

**Ms. Sonober Javid
D/o Javid Ahmad Dar****R/o Kanelwan Chandpora Tehsil Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1404-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Syed Mujtaba Hussain)
Registrar Administration
No: Q1943-SO /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonober Javid, Advocate**
.....for information and necessary action.



Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4016 of 2025/RG/LP

Dated: 31-12-2025

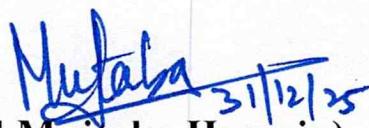
It is hereby notified that vide High Court Order Dated 31.12.2025

**Mr. Sheikh Momin
S/o Sheikh Shabir Ahmad
R/o Shaheed Gunj, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1405-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

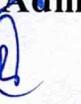
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 01951-58 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Momin, Advocate**
.....for information and necessary action.


 Registrar Administration 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

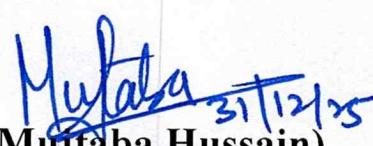
PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4017 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Tanzeela Hassan**D/o Shuja Hassan****R/o Syed Jaffar Colony, Rawalpora Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1406-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
No: Q1959-61 /RG/LP Dated: 31-12-2025 (R)**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanzeela Hassan, Advocate**
.....for information and necessary action.



Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4018 of 2025/RG/LPDated: 31-12-2025

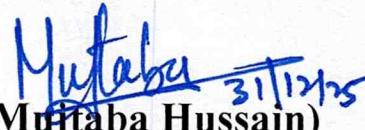
It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Tawheed Ali Banday
S/o Zulfiqar Ali Banday
R/o Rose Avenue Colony, House No.43 Peerbagh Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1407-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

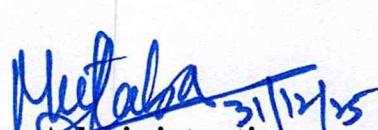


(Syed Mustaba Hussain)
Registrar Administration

No: Q1967-74 /RG/LP Dated: 31-12-2025 (L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawheed Ali Banday, Advocate**
.....for information and necessary action.



Mustaba
31/12/25
Registrar Administration
(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 4019 of 2025/RG/LP

Dated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Tajamal Mustafa Magry
S/o Ghulam Mustafa Magry
R/o Nawagabra Magray Mohalla Tangdar Tehsil Karnah, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1408-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 31/12/25
 (Syed Mujtaba Hussain)
 Registrar Administration

No: Q1975-Q2 /RG/LP Dated: 31-12-2025 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamal Mustafa Magry**, Advocate
.....for information and necessary action.

Mujtaba 31/12/25
 Registrar Administration *(R)*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4020 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Ms. Umrah Jan
D/o Nisar Ahmad Hakeem
R/o Bakshiabad, Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1409-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1983-90 /RG/LP Dated: 31-12-2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umrah Jan, Advocate**
..... for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4021 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Ubaid Yousuf Mir
S/o Mohammad Yousuf Mir
R/o Gulgam, Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1410-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 31/12/25
 (Syed Muftaba Hussain)
 Registrar Administration

No: Q1991-98 /RG/LP Dated: 31-12-2025 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Yousuf Mir, Advocate**
.....for information and necessary action.

Muftaba 31/12/25
 Registrar Administration
 (R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENTNOTIFICATIONNo: 4022 of 2025/RG/LPDated: 31-12-2025

It is hereby notified that vide High Court Order Dated 31.12.2025

Mr. Ubaid Mustafa Lone
S/o Shamshad Ahmad Lone
R/o Bonpoora, Tehsil Pahalgam, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1411-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
No: Q1999-Q2006 /RG/LP Dated: 31-12-2025

(R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Mustafa Lone, Advocate**
..... for information and necessary action.


 Registrar Administration

(R)